

State VS. Hashim @ Aslam

e-FIR No.011514/2020

PS Rajender Nagar

ऋषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कमरा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

20.06.2020

Present: Ld. APP for State

Sh. Satish Kumar Ld. LAC for applicant/accused

IO/ASI Brijender Kumar

Matter is heard through VCC over CISCO Webex Application from 2:10 PM to 2:25 PM.

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 19.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 Dated 13.06.2020.

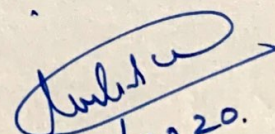
Ld. APP for State submits that in head note of the application, the name of the applicant is written as Raju but as per the report of IO, in the present case e-FIR No. 011514/2020 dated 25.05.2020 u/s 379/411/34 IPC PS Rajender Nagar, the accused namely Hashim @ Aslam and Ajay Patua are involved. It is further stated that the FIR number is also incorrectly mentioned as e-FIR No.115114/2020 instead of e-FIR No. 011514/2020.

Ld. LAC for accused/applicant states at bar that in the application received from concerned Jail, the name of applicant and FIR number are inadvertently mistyped and the present application is moved on behalf of accused/applicant Hashim @Aslam s/o Md. Nizam in case e-FIR No. 01151420/2020 dated 25.05.2020 u/s 379/411/34 IPC PS Rajender Nagar.

Accordingly, I proceed to hear the present bail application moved on behalf of accused Hashim @Aslam.

This order shall dispose of the bail application moved on behalf of applicant/accused Hashim @ Aslam.

It is averred on behalf of accused/applicant that he has been falsely implicated in the present case. It is further averred that the no recovery has been effected from the applicant/accused. It is further averred that the accused has no involvement in the present case. With these averments, prayer is made for grant of bail to accused.


20/06/2020.

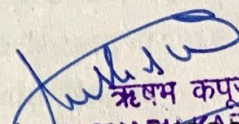
Ld. APP for the State submits that the accused shall not be released on bail as he is a habitual offender, having previous involvements.

On perusal of the scanned copy of previous conviction/involvement report received along with reply of IO (through email), it emerges that the accused is having previous involvements in certain other cases, involving serious offences. More particularly, the accused has been shown to have complicity in respect of case FIR No.679/2014, u/s 397IPC PS Ranjit Nagar, case FIR No. 249/2013 u/s 392/411/34 IPC PS Rajender Nagar, case FIR No. 382/2013, u/s 380/454/511 IPC, case FIR No.383/2013 u/s 380/454 IPC and case FIR No. 176/2013 u/s 380/411/34 IPC, all registered at PS New Patel Nagar. If that be so, the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be well justified.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the accused/applicant Hasim @ Aslam. Accordingly, the present application deserves dismissal and same is hereby dismissed.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Ld.LAC for applicant/accused and also for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHI BHATNAGAR)
महानगर
MM-03 (Central), THC, Delhi
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20.06.2020
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